

[Shri Tyagi]

said I welcome them. They will give me more powers to exercise a better control. These discussions I must say have been quite helpful to me. But my difficulty is that the Delegation in U.S.A. is waiting for the final word from India and I am afraid it will cause us monetary loss and therefore to avoid that, I pray that you may finish tomorrow all the readings.

Several Hon. Members: All the readings!

Mr. Chairman: Under the rule whenever a debate on any motion in connection with a Bill becomes unduly protracted, we can fix a time limit only with respect to the motion before the House and I wanted to ascertain the wishes of the House and the House at that stage agreed that it should end at 5 P.M. There was no opposition.

An Hon. Member: Why not 1 P.M. tomorrow?

Several Hon. Members: 1 P.M.

Mr. Chairman: I have already made it clear that under rule 257 what I can decide is that this Motion shall conclude about the Bill, of course.

Several Hon. Members: 1 P.M.

Shri Tyagi: 1 P.M.

Dr. S. P. Mookerjee: May I make one suggestion, Sir. You asked the House what it wanted. You stopped for a few seconds and you then announced that tomorrow at 5 P.M. the discussion on the motion would come to an end. There should be no attempt now to reopen it. You have given your ruling.

Shri Gadgil: We might dispense with the question hour tomorrow and end this discussion, I mean by 12-45 or 1.

Several Hon. Members: Yes.

Shri Tyagi: There are two proposals.

Mr. Chairman: I am sorry that some Members, particularly the hon. Finance Minister has probably misunderstood me. As a matter of fact, under the Rule, my power is only confined to the motion in question. I think, therefore, a few hours more on the day after tomorrow will not matter much. I made that motion in that spirit and I think we should rather agree.

MESSAGE FROM COUNCIL OF STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Bill to provide for the levy and collection for a temporary period of an additional duty of excise on sugar, which was passed by the House of the People at its sitting held on the 20th November, 1952, and transmitted to the Council of States for its recommendations and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill."

The House then adjourned till a Quarter to Eleven of the Clock on Wednesday, the 3rd December, 1952.